

the Code of Criminal Procedure, 1973, and the Indian Evidence Act, 1972.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1973, and the Indian Evidence Act, 1872."

*The motion was adopted.*

SHRIMATI GEETA MUKHERJEE : I introduce the Bill.

15.38½ hrs.

### NATIONAL POPULATION POLICY BILL

[Translation]

SHRI AMAR PAL SINGH (Meerut) : I beg to move for leave to introduce a Bill to provide for a national population policy and for measures to control the population in the country and for matters connected therewith.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for a national population policy and for measures to control the population in the country and for matters connected therewith."

*The motion was adopted.*

[Translation]

SHRI AMAR PAL SINGH : Sir, I introduce the Bill.

15.39 hrs.

### ARMED FORCES (SPECIAL POWERS) REPEAL BILL

[English]

SHRI GEORGE FERNANDES (Nalanda) : I beg to move for leave to introduce a Bill to repeal the Armed Forces (Special Powers) Act, 1958.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to repeal the Armed Forces (Special Powers) Act, 1958."

*The motion was adopted.*

SHRI GEORGE FERNANDES : I introduce the Bill.

15.40 hrs.

### CONSTITUTION (AMENDMENT) BILL

#### (Amendment of Article 312)

[English]

SHRI GEORGE FERNANDES : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI GEORGE FERNANDES : I introduce the Bill.

15.40½ hrs.

### RIGHT TO WORK BILL

[English]

SHRI GEORGE FERNANDES : I beg to move for leave to introduce a Bill to provide for right to work for all citizens who have attained the age of eighteen years but have not attained the age of sixty years.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for right to work for all citizens who have attained the age of eighteen years but have not attained the age of sixty years."

*The motion was adopted.*

SHRI GEORGE FERNANDES : I introduce the Bill.

15.41 hrs.

### CONSTITUTION (AMENDMENT) BILL

#### (Amendment of article 80 etc.)

[English]

SHRI GEORGE FERNANDES : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI GEORGE FERNANDES : I introduce the Bill.